

Allahabad Bench

C P No. (IB) 132/ALD/2017,
CA No. 64/2019, CA No. 86/2019,
CA No. 250/2019, CA No. 303/2019,
CA No. 350/2019

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2019

NAME OF THE COMPANY: Asset Reconstruction Company (India) Limited Vs. Shamken Cotsyn Limited

SECTION OF I & B CODE: 33 & 60(5) IBC

Sl. NO.	Name	Designation	Representation	Signature
1.	Akash Chandra Maurya	Adl. (PINTAIL)	C.O.C.	
2.	Ankur SHARMA	BRANCH HEAD J&K BANK	C.O.C.	
3.	Dinkar Singh	Adv	Arcil-Coe	
4.	Zain Abbas	Adv	R.P.	
5.	<u>CP NO. (IB) 132/ALD/2017, CA NO. 64/2019, CA NO. 86/2019,</u> <u>CA NO. 250/2019, CA NO. 303/2019, CA NO. 350/2019</u>			

Sh. Zain Abbas, Advocate for the RP Sh. Anshul Gupta in person and Sh. Dinkar Singh, learned counsel for ARCIL, Sh. Akash Chandra Maurya, Advocate for the Pintail, Sh. Shashwat Jain, Advocate for the Syndicate Bank, Counsel appearing for the Federal Bank, Sh. Hareesh Kumar, AO for the LIC and Sh. Ankur Sharma, Advocate for the J & K Bank, who are the Members of the COC are present.

It is contended by the counsels appearing on behalf of the Members of the COC that the matter is under consideration for settlement with the RP and seeks further time for filing the settlement.

Accordingly, put up on 07.01.2020.

Dated: 12.12.2019

(Justice Rajesh Dayal Khare)
MEMBER (J)